officers have been given the designation of Labour Attaches.

Written Answers

(b) The Government have instructed all officers and members of staff serving in Missions and Posts abroad to ensure that all possible assistance is given to Indian workers. Government are aware that shortage of staff in many Missions, as also budgetary-constraints sometimes do not permit our Missions, to fulfil their responsibilities uniformly well in all cases. However, with the proposed strengthening of staff in a number of keycountries in West Asia, and with better utilisation of the budgetary resources, the situation is improving.

Reports on human fights practices prepared by U.S. State Department

2193. SHRI V. GOPALSAMY: SHRI LADLY MOHAN NIGAM:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that recent reports on human rights practices prepared by the Carter Administration in U.S.A. had focussed heavily on police atrocities in India; and
- (b) if so, what is the reaction of the Government of India thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) No, Sir.

(b) Does not arise.

De-reservation of posts in the Ministry of External Affairs

2194. SHRI RATAN TAMA: SHRI SYED AHMAD HASHMI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that a large number of posts have been de-reserved in the Ministry during 1980, if so, what is the number of such posts, grade-wise;
 - (fe) whether it is also a fact that

Section Officers belonging to Scheduled Castes/Scheduled Tribes with eight years of service as on 30-6-1980 were not considered for promotion to grade I of I.F.S. (B) for 1979-80 panels;

t₀ Questions

- (c) if so, what are the reasons therefor; and
- (d) whether the said dereservation was done in consultation with the Department of Personnel and Administrative Reforms?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) Yes, Sir. Attached is a statement of posts, grade-wise, that had to be dereserv-ed in 1980, strictly in accordance with the relevant rules on the subject. This became unavoidable due to there being fewer candidates eligible for promotion, under the rules, than there were posts.

- (b) and (c) The last panel for promotion to Grade I of the IFS(B) was for the calendar year 1979 and not for Budget year 1979-80. Under the rules, only officers who were eligible as on 1-7-1979 could be considered for promotion. Under the relevant provisions of the rules, all Section Officers including those belonging to Scheduled Caste_g an\$ Scheduled Tribes with eight years service as on 1-7-1980 will be eligible for the next panel.
- (d) De-reservation can be done only in the manner prescribed by the Department of Personnel and Administrative Reforms.

Statement

Vacancies de-reserved in the Ministry of External Affairs during 1980

SI. No. de-reserved	Grade	Vacancies
1 LDCs	S	8
2 UDC	s	38
a Assis	stants	4"

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Sl. No. Grade	Vacancie de-reserve	_
4 Cypher Assistan	ts , , 10	
5 Grade-III of Ste Sub-Cadre	nographers'	
6 Grade-II of Ster Sub-Cladre .	nographers'	
7 Grade-I of Ste Sub-Cadre.	nographers'	
8 Selection Grade grapher's Sub-Cac		
g Section Officers'	Grade . 28	
to Grade-I of IFS	3	
Total	172	_

Treaatment meted out to Indians in African countries

2195. SHRIMATI SAROJ KHAPARDE:

> SHRI LADLI MOHAN NIGAM:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether Government are aware that proper and humane treatment is not being meted out to Indians living in African countries;
- (b) if so, what measures Government propose to take in the matter;
- (c) whether Government directed its Embassies and Consulates to submit reports in the matter;
- (d) if so, what are the details thereof and if not, what are the reasons therefor; and
- (e) what is the number of Indians living in various African countries?

THE MINISTER OF LAW, JUS-TICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) Presumably the question refers to countries in Africa South of the Sahara. Government have not received reports of any ill treatment meted out to the Indian Nationals in these countries.

to Questions

- (b) to (d) Do not arise,
- (e) A Statement is attached.

Statement

Indians living in Africa South of the Sahara

SI. Nam No.	e of	count	ry	1	Indian nationals
1 Angola	•	•	•		N.A.
2 Benin		•	•	•	100
3 Bolswana	•	•	•	•	75
4 Burundi	•	•	•	٠	160
5. Cameroon		•		•	NA
6 Central Afr	ican	Repu	blic		NA
7. Chad			•		NA
8 Comoro Isl	ands				100
9 Gongo (Bra	zavi	lle)		٠	25
ro Equatorial	Gui	nea			NA
11 Ethiopia	•				4000
12 Gabon					10
13 Gambia					100
14 Ghana				•	1375
5 Guinea				•	ſ
16 Guinea Biss	au				NA
17 Ivory Coas	t		•		5
18 Kenya				•	6500
19 Lesotho					100
20 Liberia					500
21 Madagasca	:				3100
22 Malawi			+		250
23 Mali .				•	NA
24 Mauritius					428
25 Mozambiqu	ıe				53
26 Niger				t	NIL
27 Nigeria					500 0